

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 114
(IB)-191(PB)/2019

IN THE MATTER OF:

Edelweiss Asset Reconstruction Company Pvt Ltd ... Applicant/Petitioner
Vs
Sameeksha Estate Pvt Ltd. ... Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016, CIRP.

Order delivered on 03.02.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. HEMANT KUMAR SARANGI
HON'BLE MEMBER (TECHNICAL)


PRESENT:


For the Applicant : Ms. Renuka Iyer, Aditya Vashisth Advs.
For the RP : Ms. Niharika Sharma, Adv

ORDER

In IA5587/2020, Report has been filed and the same is taken on record. Accordingly, IA5587/2020 is hereby **allowed**.

The Junior Counsel appearing on behalf of the RP submits that there is a bereavement in the family of arguing Counsel appearing on behalf of the RP and hence seeks for an adjournment. At her request, list the matter for hearing on **10.03.2021**


(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT


(HEMANT KUMAR SARANGI)
MEMBER (TECHNICAL)